CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : SM Bench 1

APPEAL No. E/41590/2019

(Arising out of Order-in-Appeal No. 212/2019-SLM-CEX dated 11.07.2019 passed by the Commissioner of CGST & CE (Appeals), Salem).

M/s. Time Technoplast Ltd. Appellant
Plot No. 145, 83-A, 83-B,
Sipcot Industrial Complex,
Hosur-635 126.

Vs.

The Commissioner of CGST & Central Excise, Respondent
No.1. Foulk's Compound, Anai Medu,
Salem-636 001

APPEARANCE

FOR APPELLANT : None
FOR RESPONDENT : Shri S. Balakumar, AC (AR)

CORAM

Hon'ble Shri P. Dinesha, Member Judicial

Date of Hearing: **16.03.2021**
Date of Decision: **16.03.2021**

FINAL ORDER No. 41393/2021

From perusal of the documents placed on record, I find that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme (SVLDR Scheme' for short), 2019 has been issued to the assessee. Therefore, the present appeal is to be deemed as withdrawn in terms of

Section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. In view of the above, the appeal is dismissed as withdrawn.

(P.DINESHA)
(**MEMBER JUDICIAL)**

BB